

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE  
BENCH, CHENNAI

MISCELLANEOUS APPLICATION NO. 04 OF 2023 (SZ)

IN

ORIGINAL APPLICATION NO. 180 OF 2021 (SZ) IN THE MATTER OF:

IN THE MATTER OF:

Baddam Raji Reddy and Ors

...Applicants

Versus

Union of India  
Rep. by its Secretary,  
MoEF&CC, New Delhi and Ors

...Respondent(s)

INDEX

S No	Date	Document Particulars	Pg No
1	08.01.2025	Memo	1
2	09.08.2024	G.O.Rt.No. 209, Irrigation and CAD (Project-IV) DEPARTMENT	2-3
3	04.12.2024	Complaint	4-7
4	18.12.2024	Objection Application	8-10

Place: Hyderabad  
Date: 09.01.2025

  
Counsel For the Applicant(s)

1

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE  
BENCH, CHENNAI

MISCELLANEOUS APPLICATION NO. 04 OF 2023 (SZ)  
IN  
ORIGINAL APPLICATION NO. 180 OF 2021 (SZ) IN THE MATTER OF:

IN THE MATTER OF:

Baddam Raji Reddy and Ors

...Applicants

Versus

Union of India  
Rep. by its Secretary,  
MoEF&CC, New Delhi and Ors

...Respondent(s)

MEMO

It is hereby brought to the kind notice of this Hon'ble Tribunal that the Irrigation and CAD (Projects-IV) Department, Government of Telangana issued a G.O.Rt.No. 209 dated 09.08.2024 according administrative approval for taking the works of the Gouravelly Reservoir canals under flood flow canal project from the SRSP Phase. On which the farmers including the applicants in the present M.A has filed Complaint and objections, further requesting the authorities not to proceed with said G.O in violation of the court orders.

The same is hereby brought to the notice of this Hon'ble Tribunal.  
Hence this Memo.

Place: Hyderabad  
Date: 09.01.2025

  
Counsel For the Applicant(s)



GOVERNMENT OF TELANGANA  
ABSTRACT

Irrigation & CAD Department - Revised Administrative approval for the Balance works of SRSP IFFC Package No 7 for an amount of Rs 431.30 crores with SSR 2023-24 with permission to call for fresh tenders irrespective of the stage of land acquisition, to utilize the water from the Gouravelli reservoir for irrigating 1,06,000 Acres of Ayacut in the drought areas of Husnabad and Station Ghanpur Constituencies - Approval - Accorded - Orders - Issued

IRRIGATION AND CAD (Projects-IV) DEPARTMENT

G.O.Rt.No.209,

Dated: 09-08-2024

Read the Following:-

1. GO Ms No.166, I&CAD (PW MAJ Irrigation III), department, dated 13/07/2007
2. G O Rt No 231, I&CAD (Projects-IV) Department, dated 12/08/2022
3. From the Engineer-in-Chief (General), Hyderabad letter No ENC(G) / Dy ENC(G)/DCE(GB)/DEE3/AEE7/Pkg7/2024, Dated 25/04/2024

&&&&

ORDER:-

In the G.O. 1<sup>st</sup> read above, Government has accorded Administrative Approval for taking up the works of Gouravelli Reservoir Canals under Flood Flow Canal Project from SRSP Phase-II.

2. In the G.O. 2<sup>nd</sup> read above, Government has accord approval for Pre-Closure of the work of "SRSP - IFFC - Package No.7 - Earth Work, Excavation, Forming Embankment and Construction of CM & CD works of main canal and distributor system up to water course level and C.C Lining to main canal and other allied works including investigation, designing and estimation of Gouravelly R/s canal from Km 0.000 to Km 47.725 and Left side canal in Karimnagar District" as per clause 4.g of G.O. Ms. No. 146, dated:08-10-2015, and also sanction of estimate for the balance cost of work of Rs.220.75 crores with SSR 2021-22 with a permission to call for fresh tenders after completion of land acquisition up to award stage and to recover the difference amount of Rs.124.29 lakhs from the available retention money of the Agency with the department for not taking up the work in the reaches where land is already acquired.

3. In the letter 3<sup>rd</sup> read above, the Engineer-in-Chief (General), Hyderabad has requested the Government to accord approval for the "SRSP-IFFC-Package No 7, revised estimate for the balance works for Rs. 437.99 Crores chargeable to head of account "4700-01-154-27-530/531 & 532" with permission to call for fresh tenders so as to utilize the water from the Gouravelli Reservoir to irrigate the Ayacut of 1,06,000 Acres in the drought areas of Husnabad & Station Ghanpur Constituencies

4. Government, after careful examination of the proposal, hereby accord approval for the revised estimate for the balance works of SRSP-IFFC-Package No 7, for an amount of Rs. 431.30 Crores with SSR 2023-24 with permission to call for fresh tenders irrespective of the stage of land acquisition, to utilize the water from the Gouravelli Reservoir for irrigating 1,06,000 Acres of Ayacut in the drought areas of Husnabad & Station Ghanpur Constituencies

5. The expenditure shall be debited to the following Head of account chargeable to "4700-01-154-27-530/531 & 532"

6. This order issues with the concurrence of Finance (WP) Department vide the U O No 2570459/157/WP/A1/2024, Dated:27/06/2024

(P.T.O.)



7. The Engineer-in-Chief (General), Hyderabad, shall take necessary action, accordingly

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

RAHUL BOJJA  
SECRETARY TO GOVERNMENT

To  
The Engineer-in-Chief (General), Hyderabad  
Copy to:  
The Engineer-in-Chief (Irrigation), Karimnagar  
The Accountant General, Hyderabad.  
The Director of Works and Accounts, Hyderabad.  
The Pay & Account Officer, Karimnagar  
The PS to Secretary to Government, I&CAD Dept.  
The Finance (WP) Department.  
SF/SC

//FORWARDED BY ORDER//

SECTION OFFICER



సిద్దిపేట

4

తేదీ : 04/12/2024

శ్రీయుత సిద్దిపేట జిల్లా కలెక్టర్ గారేకి,  
ఆర్యా !

విషయం : గౌరవెల్లి రిజర్వాయర్ నిర్మాణం పైననే NGT కోర్టులో స్టే ఉండగా రిజర్వాయర్ నుండి కుడి ఎదుము కాలువల భూసేకరణకు సంబంధించి జారీ చేస్తున్న భూసేకరణ ప్రకటనలు కూడ కోర్ట్ ధిక్కరణ క్రిందికి వస్తాయి కాబట్టి జారీ చేసిన PN లను వెంటనే రద్దు చేసుకోకపోతే మరొక కోర్ట్ ధిక్కరణ కేసును ఎదుర్కోవాల్సి వస్తుందని తెలుపుట గురించి -

సూచిక:1)NGT కోర్టులో నడుస్తున్న OA 180/2021&MA 04/2023 కేసులలో ఇప్పటి వరకు ఇచ్చిన ఉత్తర్వులు-

- 2) మీ కార్యాలయం నుండి జారీ చేసిన PN లు: 1. G3/4210/2024, Dt: 09.10.2024    2. G3/4210/2024, Dt: 09.10.2024
- 3. G3/258/2024, Dt: 15.10.2024    4. G3/258/2024, Dt:27.10.2024    5. G3/4210/2024, Dt: 23.10.2024
- 6. G3/1991/2024, Dt: 01.11.2024    7. G3/1991/2024, Dt: 01.11.2024    8. G3/1991/2024, Dt: 04.11.2024
- 9. G3/1991/2024, Dt: 04.11.2024    10. G3/258/2024, Dt:27.10.2024    11. G3/2921/2024, Dt: 20.11.2024
- 12. G3/2921/2024, Dt: 20.11.2024    13. G3/2916/2024, Dt: 18.11.2024    14. G3/2828/2024, Dt:18.11.2024
- 15. G3/2945/2024, Dt: 22.11.2024    16. G3/2945/2024, Dt: 28.11.2024

మా మనవి ఏమనగా మేము సూచికలో తెలిపిన కేసులో పేటిషనర్లతో పాటు హైకోర్ట్ లో భూముల కేసులలో ఉన్న రైతులము మరియు గుడాట్ పల్లి గ్రామస్తులము . మనవి చేయునది ఏమనగా ఎలాంటి హేతుబద్ధత లేకుండా అనుమతులు తీసుకోకుండా గౌరవెల్లి రిజర్వాయర్ సామర్థ్యాన్ని పెంచిన గత ప్రభుత్వం నేటికీ కూడ రిజర్వాయర్ లోకి నీళ్ళను నింపే అవకాశం పొందలేక పోయింది. మాలో కొందరు గౌరవ హైకోర్ట్ ఉత్తర్వులతో వ్యవసాయం చేసుకుంటున్నారు. హైకోర్ట్ కూడ ఎలాంటి బలవంతపు చర్యలకు పాల్గొనకూడదని మధ్యంతర ఉత్తర్వులను ఇచ్చిందనే విషయం మీకు తెలియంది కాదు. నిర్వాసితుల అభ్యంతరాలను పరిశీలించకుండా న్యాయస్థానాలు ఎంత చెప్పిన పట్టించుకోకుండా కాళేశ్వరం పైన గత ప్రభుత్వం ముందుకు వెళ్ళితే జరిగిన నష్టం మన కళ్ళ ముందు కనపడుతుంది. గౌరవెల్లి రిజర్వాయర్ పైన ఉన్న కేసుల తీవ్రతను గ్రహించకుండా గత ప్రభుత్వం చేసిన తప్పులను ఈ ప్రభుత్వం కూడ చేస్తే నష్టపోయేది మేము నుగిగము మేము చేసే కేసుల వలన మీరు. ప్రభుత్వ అధికారులు ప్రభుత్వానికి మరియు ప్రజలకు అనుసంధాన కర్తలుగా ఉండాలి.

కాబట్టి గౌరవెల్లి రిజర్వాయర్ పైన వివిధ న్యాయస్థానాల్లో ఉన్న కేసుల తుది తీర్పులు వచ్చే వరకు మరియు తీర్పులు అమలు అయ్యేవరకు మా భూములకు సంబంధించిన పరహారాలు పూర్తయ్యే వరకు మాకు రావాల్సిన R&R లు ఇచ్చే వరకు మా గ్రామానికి చెందిన అన్ని సమస్యలు తీరే వరకు సూచిక 2 లో తెలిపిన భూసేకరణ ప్రకటనలను ఎను వెంటనే రద్దు సర్పాలని కోరుతున్నాము. అనవసరంగా మాకు మానసికంగా మరియు ఆర్థికంగా నష్టం కలిగించకూడదని ప్రార్థన. మళ్ళీ మేము కోర్ట్ ధిక్కరణ కేసులు వేసే విధంగా ఒత్తిడి కలిగించకూడదని కోరుతున్నాము. ఇది ప్రజల ప్రభుత్వం ఇది మా ప్రభుత్వం కాబట్టి ప్రభుత్వం ముందు మళ్ళీ మమ్మల్ని ప్రభుత్వానికి వ్యతిరేకంగా కేసులు వేస్తున్నారనే వారిగా నిలబెట్టకూడదని కోరుతున్నాము. మా అభ్యంతర దరఖాస్తును క్షుణ్ణంగా పరిశీలించి మేము లేవనెత్తిన అభ్యంతరాలకు త్రాత పూర్వక సమాధానం ఇచ్చే వరకు తదుపరి ఎలాంటి ప్రకటనలు జారీ చేయకూడదని మరియు ఇప్పటికే జారీ చేసిన వాటిని రద్దు పర్చాలని కోరుతున్నాము. అదేవిధంగా సూచిక 2 లో పేర్కొన్న ప్రకటనలపై ముందుకు వెళ్ళకూడదని కోరుతున్నాము.

(త్రిప్పి చూడుము)

4/12/24  
కలెక్టర్ కార్యాలయము  
సిద్దిపేట జిల్లా

పైన తెలిపిన విషయాలతో సంబంధం ఉన్న ప్రతి రెవెన్యూ మరియు ఇరిగేషన్ అధికారులకు మీ ద్వారా ఈ తయారీ మరియు మా అభ్యంతరం పైన మము పేర్కొన్న ప్రతి కార్యాలయం నుండి ప్రాత పూర్వక సమాచారాలు ఇవ్వాలని ప్రార్థన.

సమాచార నిమిత్తం దీని ప్రతిని

ధన్యవాదాలతో

- 1. సిద్దిపేట అడిషనల్ కలెక్టర్(రెవెన్యూ)గారికి, ✓
- 2. హుస్సాబాద్ RDO/ప్రత్యేక భూసేకరణ అధికారి గారికి,
- 3. అక్కన్న పేట మండల తహశీల్దార్ గారికి,
- 4. ఇరిగేషన్ (SE EC DE AE) కార్యాలయం హుస్సాబాద్/కరీంనగర్

ఇట్లు

తను విధేయులు

సూచికలో తెలిపిన కేసు లోని పటిషనర్లు &

ప్రాక్టర్ లో పెండింగ్ లో ఉన్న కేసుల పటిషనర్లు & గుడాట్ సబ్జి గ్రామస్థులు

- 1) B. Raji Reddy
- 2) B. Yella Reddy
- 3) చిరామరెడ్డి
- 4) U.S. Tirumala Reddy
- 5) B. ప్రేమచంద్
- 6) B. S. A. Paul
- 7) B. Anala
- 8) B. Anala
- 9) B. సారథి
- 10) B. Sumalatha
- 11) V. వల్లియంబారి
- 12) G. రాజ్ కిరీ
- 13) Y. కనకారాణి
- 14) క్రైస్తవ్
- 15) S. కమలారాణి

6

COMPLAINT

Date: 04-12-2024.

To,  
The Collector, Siddipet District,  
Sir!

Subject: informing to your office that you will face another contempt of court case if you do not cancel issued PN's immediately, while there is a stay on that matter in NGT Court. All land acquisition notifications regarding right and left canals from the reservoir is also comes in the purview of Contempt of Court.

Reference:

1. Orders issued until now in the ongoing cases in NGT Court vide OA 180/2021& MA 04/2023.
2. Issued PN's by your office: 1. G3/4210/2024 Dt:09.10.2024, 2. G3/4210/2024 Dt: 09.10.2024, 3. G3/258/2024 Dt: 15.10.2024, 4. G3/258/2024 Dt: 27.10.2024, 5. G3/4210/2024 Dt: 23.10.2024, 6. G3/1991/2024 Dt: 04.11.2024, 7. G3/1991/2024 Dt: 01.11.2024, 8. G3/1991/2024 Dt: 04.11.2024, 9. G3/1991/2024 Dt: 04.11.2024, 10. G3/258/2024 Dt: 27.10.2024, 11. G3/2921/2024 Dt: 20.11.2024, 12. G3/2921/2024 Dt: 20.11.2024, 13. G3/2916/2024 Dt: 18.11.2024, 14. G3/2828/2024 Dt: 18.11.2024, 15. G3/2945/2024 Dt: 22.11.2024, 16. G3/2945/2024 Dt: 28.11.2024.

Our request is that we are petitioners in the cases referred above along with farmers in the land cases in the High Court and we are villagers of Gudatpally. Request is that without having any rationality and required permissions the previous Government raised the capacity of the Gouravelli reservoir, till today government failed to fill the reservoir. Some of us are doing agriculture by virtue of Hon'ble High Court orders. It is in your notice that the Hon'ble High Court has passed interim orders not to take any coercive actions. The previous government action in going ahead with the Klaeshwaram Project without considering our objections or even the court orders resulted in the loss evidenced by us now. If the present government continues to make the mistakes made by the previous government without considering the severity in the cases on the Gouravelli reservoir we will be the sufferers and you will also be facing the cases filed by us. The public authorities should act as liaisons between the government and public.

Therefore, we request to immediately cancel all land acquisition notifications in the reference No.2 above until the cases before various courts are concluded and implemented, until the compensations are paid to us, R& R is implemented and the issues of our village are resolved. We request you to not to cause any mental or financial strain to us. Requesting you to don't put us to in a situation file contempt of court cases again. This is the people's government and our government, therefore, requesting to don't make us look as the people who file cases opposite to the

//True Translation//

7

government. By reviewing this objection application thoroughly, we request to cancel all the notifications issued and not to issue any further notifications until to give the written answers to our objections and also requesting to cancel issued notifications. In the same manner requesting to not go further in notifications in above 2<sup>nd</sup> reference.



తేదీ : 18-12-2024

శ్రీయుత సిద్ధిపేట జిల్లా కలెక్టర్ గారికి,

ఆర్యా !

విషయం: NGT కోర్టులో స్టే ఉండగా రిజర్వాయర్ నుండి కుడి ఎదుమ కాలువల భూసేకరణకు సంబంధించి భూసేకరణ ప్రకటనలు జారీ చేయకూడదని జారీ చేసిన PN లను వెంటనే రద్దు చేసుకోకపోతే మరొక కోర్ట్ ధిక్కరణ కేసును ఎదుర్కోవాల్సి వస్తుందని 04.12.2024 రోజు మీ కార్యాలయంలో వ్రాత పూర్వకంగా తెల్పిన కూడ తదుపరి తేదీలలో కూడ జారీ చేశారు కాబట్టి ఎందుకు కోర్ట్ ధిక్కరణ కేసు వేయకూడదో వ్రాత పూర్వకంగా తెలుపుట గురించి -

- సూచిక: 1) NGT కోర్టులో నడుస్తున్న OA 180/2021&MA 04/2023 కేసులలో ఇప్పటి వరకు ఇచ్చిన ఉత్తర్వులు-  
 2) మీ కార్యాలయంలో ఫిర్యాదు చేసినప్పుడు జారీ చేసిన 16 PNలు: 1. G3/4210/2024, Dt: 09.10.2024 2. G3/4210/2024, Dt: 09.10.2024 3. G3/258/2024, Dt: 15.10.2024 4. G3/258/2024, Dt: 27.10.2024 5. G3/4210/2024, Dt: 23.10.2024 6. G3/1991/2024, Dt: 01.11.2024 7. G3/1991/2024, Dt: 01.11.2024 8. G3/1991/2024, Dt: 04.11.2024 9. G3/1991/2024, Dt: 04.11.2024 10. G3/258/2024, Dt: 27.10.2024 11. G3/2921/2024, Dt: 20.11.2024 12. G3/2921/2024, Dt: 20.11.2024 13. G3/2916/2024, Dt: 18.11.2024 14. G3/2828/2024, Dt: 18.11.2024 15. G3/2945/2024, Dt: 22.11.2024 16. G3/2945/2024, Dt: 28.11.2024 ఫిర్యాదు చేసిన తర్వాత జారీ చేసిన 3 PN లు: 17. G3/3034/2024, Dated: 09.12.2024 18. G3/3036/2024, Dated: 10.12.2024 19. G3/2828/2024, Dated: 09.12.2024

మా మనవి ఏమనగా మేము సూచికలో తెలిపిన కేసులో పిటిషనర్లతో పాటు హైకోర్ట్ లో భూముల కేసులలో ఉన్న రైతులము మరియు గుడాట్ పల్లి గ్రామస్తులము. మనవి చేయునది ఏమనగా ఎలాంటి హేతుబద్ధత లేకుండా అనుమతులు తీసుకోకుండా గౌరవెల్లి రిజర్వాయర్ సామర్థ్యాన్ని పెంచిన గత ప్రభుత్వం నేటికీ కూడ రిజర్వాయర్ లోకి నీళ్ళను నింపే అవకాశం పొందలేక పోయింది. మాలో కొందరు గౌరవ హైకోర్ట్ ఉత్తర్వులతో వ్యవసాయం చేసుకుంటున్నారు. హైకోర్ట్ కూడ ఎలాంటి బలవంతపు చర్యలకు పాల్గొనకూడదని మధ్యంతర ఉత్తర్వులను ఇచ్చిందనే విషయం మీకు తెలియంది కాదు. నిర్వాసితుల అభ్యంతరాలను పరిశీలించకుండా న్యాయస్థానాలు ఎంత చెప్పిన పట్టించుకోకుండా కాళేశ్వరం పైన గత ప్రభుత్వం ముందుకు వెళ్ళితే జరిగిన నష్టం మన కళ్ళ ముందు కనపడుతుంది. గౌరవెల్లి రిజర్వాయర్ పైన ఉన్న కేసుల తీవ్రతను గ్రహించకుండా గత ప్రభుత్వం చేసిన తప్పులను ఈ ప్రభుత్వం కూడ చేస్తే నష్టపోయేది మేము మరియు మేము వేసే కేసుల వలన మీరు.

కాబట్టి గౌరవెల్లి పైన వివిధ న్యాయస్థానాల్లో ఉన్న కేసుల తుది తీర్పులు వచ్చే వరకు మరియు తీర్పులు అమలు అయ్యే వరకు మా భూములకు సంబంధించిన పరిహారాలు పూర్తయ్యే వరకు మాకు రావాల్సిన R&R లు ఇచ్చే వరకు మా గ్రామానికి చెందిన అన్ని సమస్యలు తీరే వరకు సూచిక 2 లో తెలిపిన 16 భూసేకరణ ప్రకటనలను వెను వెంటనే రద్దు పర్చాలని కోరాము. క్షోత్రగా జారీ చేయకూడదని తెలిపాము. 04.12.2024 రోజు వ్రాత పూర్వకంగా తెల్పిన కూడ మూడు PN లు జారీ చేశారు కాబట్టి ఎందుకు కోర్ట్ ధిక్కరణ కేసులు వేయకూడదో వ్రాత పూర్వకంగా వెంటనే తెలుపగలరు. కోర్ట్ ధిక్కరణ కాదని తెలిపి విధంగా మీ వద్ద ఏమైన ఆధారాలు ఉంటే వెంటనే అందించగలరు. అనవసరంగా మాకు మానసికంగా మరియు ఆర్థికంగా నష్టం కలిగించకూడదని ప్రార్థన. మళ్ళీ మేము కోర్ట్ ధిక్కరణ కేసులు వేసే విధంగా ఒత్తిడి కలిగించకూడదని కోరుతున్నాము. ఇది ప్రజల ప్రభుత్వం ఇది మా ప్రభుత్వం కాబట్టి ప్రభుత్వం ముందు నుళ్ళీ మమ్మల్ని ప్రభుత్వానికి వ్యతిరేకంగా కేసులు వేస్తున్నారనే వారిగా నిలబెట్ట కూడ దని కోరుతున్నాము. సూ అభ్యంతర దగ్గరిని పరిశీలించి మేము లేవనెత్తిన అభ్యంతరాలకు వ్రాతపూర్వక సమాధానం ఇచ్చే వరకు తదుపరి ఎలాంటి ప్రకటనలు జారీ చేయకూడదని మరియు ఇప్పటికే జారీ చేసిన వాటిని రద్దు పర్చాలని కోరుతున్నాము.

ధన్యవాదాలతో ఇట్లు

1. V. S. Thiruvannamalai Reddy 2. B. Sumalatha, 3. B. Balakrishna, 4. V. వర్ధింపం రాజు, తమ విధేయులు

5) B. Raju Reddy, 6) గౌరవ కోర్ట్ కలెక్టర్ కార్యాలయము, సిద్ధిపేట జిల్లా

7) గౌరవ కోర్ట్ R. Yella Reddy

18/12/24  
 కలెక్టర్ కార్యాలయము  
 సిద్ధిపేట జిల్లా

OBJECTION APPLICATION

Date: 18-12-2024.

To,  
The Collector, Siddipet District,  
Sir!

Subject: show cause regarding why we can't file a contempt of court case, when you issued further notifications in the latter dates to our written letter Dated: 04.12.2024, informing to your office that you will face a contempt of court case if you issue any land acquisition notifications regarding right and left canals from the reservoir and if you not cancel issued PN's immediately, while there is a stay on that matter in NGT Court.

Reference:

1. Orders issued until now in the ongoing cases in NGT Court vide OA 180/2021& MA 04/2023.
2. 16 PN's issued when we made a complaint in your office: 1. G3/4210/2024 Dt:09.10.2024, 2. G3/4210/2024 Dt: 09.10.2024, 3. G3/258/2024 Dt: 15.10.2024, 4. G3/258/2024 Dt: 27.10.2024, 5. G3/4210/2024 Dt: 23.10.2024, 6. G3/1991/2024 Dt: 04.11.2024, 7. G3/1991/2024 Dt: 01.11.2024, 8. G3/1991/2024 Dt: 04.11.2024, 9. G3/1991/2024 Dt: 04.11.2024, 10. G3/258/2024 Dt: 27.10.2024, 11. G3/2921/2024 Dt: 20.11.2024, 12. G3/2921/2024 Dt: 20.11.2024, 13. G3/2916/2024 Dt: 18.11.2024, 14. G3/2828/2024 Dt: 18.11.2024, 15. G3/2945/2024 Dt: 22.11.2024, 16. G3/2945/2024 Dt: 28.11.2024.
- 3 PN's issued after made a complaint: 17. G3/3034/2024, dated: 09.12.2024, 18. G3/3036/2024 Dt:10.12.2024, 19. G3/2828/2024 Dt:09.12.2024.

Our request is that we are petitioners in the cases referred above along with farmers in the land cases in the High Court and villagers of Gudatpally. Requesting is that without having any rationality and taking permissions last Government raise the capacity of the Gouravelli reservoir but till today failed to get permissions to fill the reservoir. Some of us doing agriculture with Hon'ble High Court orders. The matter is not unknown to you Hon'ble High Court also given interim orders stating that not to participate in any coercive actions. We are seeing the kaleswaram disasters result now, when last government went further without examining the problems of project effected families. If do wrongs by this government like wise last government, without realizing the intensity of cases filed on Gouravelli reservoir, ultimately, we are the losers out of it and you with the cases filed by us.

Therefore, we requested to immediately cancel all 16 PN's referred in 2 above until the judgements came into force in different cases and until the implementation of those judgements and until the fulfilment of the compensations, R&R packages to our lands and until the resolve of all the problems. Also requested not to issue any new notifications. Three PN's issued after the written information dated 04.12.2024,

//True Translation//

10

therefore, requesting to show cause immediately in written why we can't file contempt of court cases. Requesting to give immediately if any proof held with you to saying that this is not a contempt of court. Praying that to not suffer us financially and emotionally unnecessarily. Requesting you to don't pressure us to file contempt of court cases again. This is the people's government and our government, therefore, requesting to don't stand us as the people who make cases opposite to the government. By reviewing this objection application, we request to cancel all the notifications issued and not to issue any further notifications up to give the written answers to our objections.

With thanks,

Regards,

Sd/-

Yours obediently,

V.S Thirumal Reddy & 8 others.

IN THE HON'BLE NATIONAL GREEN  
TRIBUNAL, SOUTHERN ZONE  
BENCH, CHENNAI

MISCELLANEOUS APPLICATION NO.  
04 OF 2023 (SZ)  
IN  
ORIGINAL APPLICATION NO. 180 OF  
2021 (SZ) IN THE MATTER OF:

IN THE MATTER OF:

Baddam Raji Reddy and Ors  
...Applicants

Versus

Union of India  
Rep. by its Secretary,  
MoEF&CC, New Delhi and Ors  
...Respondent(s)

MEMO

Filed On: 09.01.2025

Filed by:

**Ch. Ravi Kumar**

**S. Goutham**

Advocates

Counsel for the Applicants

---

# Flat No. 2-2-1109/BK/MIG-109, Nandanavanam  
colony, Bathukamma Kunta, Baghamburpet,  
Hyderabad 500013. Mob: 9985085850.